legislatures. These instructions, inter alia, provide that:

- (i) Courtesy and consideration should be shown to Members of Parliament.
- (ii) Officers must provide help to the extent possible to the Members of Parliament and State Legislatures in the discharge of their important functions urider the Constitution.
- (iii) An officer should be meticulously correct and courteous and rise to receive and see off a Member visiting him.
- (iv) Any deviation from an appointment made with a Member must be promptly explained to him avoid any possible inconvenience. Fresh appointment should be fixed in consultation with him.

It has been prescribed in Department of Personnel & Training O.M. No. 11013/8/94-Estt. (A) dated 29.12.95 that the officers should not ignore telephonic messages left for them by the Members of Parliament/State legislatures in their absence and should try to contact at the earliest the concerned Members of Parliament/State Legislatures.

(c) Every Government servant is expected to observe these instructions.

Promotion of the IAS Officer Involved in Tandoor Case

3887. SHRI K.R. MALKANI: Will the PRIME MINISTER be please to state:

(a) whether it is a fact that an IAS Officer, who- had given shelter to Mr. -Sushil Sharma after he had allegdly murdered his wife and backed her in a Tandoor in 1995, has been promoted, as reported in the Times of India of 18th August, 1996;

(b) whether the appeal is pending with the Supreme Court against his reinstatement at the instance of CAT; and (c) whether there are many other allegations against him and if so, what are they?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) No,Sir.

(b) and (c) The Hon'ble Supreme Court *vide'* its order dated the 19th August, 1996 has set aside the interim order of the Central Administrative Tribunal, Ahmedabad reinstating the IAS Officer in service. The allegations against the officer relate to abuse of power and other administrative and financial irregularities/malpractices during his Central tenure.

Cases being Investigated by CBI

3888. SHRI BRAHMAKUMAR BHATT: Will the PRIME MINISTER be please to state:

(a) the number of cases the CBI is currently investigating;

(b) how many of those cases are related to Central Government Departments' stating the number of Central Government employees and other individuals involved;

(c) how many of those cases concern State Government's issues, ordered at the request of State Government or different High Courts; and

(d) the number of cases investigated by the CBI during the last three years, yearwise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) A total of 1713 cases were pending investigation with the C.B.I. as on 31.7.96.